

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
&
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER**

I.T.As. No.5324/DEL/2018 & 5325/DEL/2018
Assessment Years 2006-07 & 2007-08

Clan Morgan Holding Pvt. Ltd., 208-2016, DDA Commercial Complex, Hauz Khas, New Delhi.	v.	ITO, Ward-6(2), New Delhi.
TAN/PAN: AABCC8084A		
(Appellant)		(Respondent)

Appellant by:	Shri Ashish Goel, CA		
Respondent by:	Shri R.K. Gupta, Sr.D.R.		
Date of hearing:	12	08	2021
Date of pronouncement:	12	08	2021

ORDER

PER AMIT SHUKLA, JUDICIAL MEMBER:

The aforesaid appeals have been filed by the assessee against the impugned order dated 25.05.2018, passed by Ld. Commissioner of Income Tax (Appeals)-II, New Delhi for the Assessment Years 2006-07 and 2007-08.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee, vide its letter dated 06.08.2021 stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and Form No.3 has also been issued in favour of the assessee for both the years. Copy of

Form No.3 is enclosed. He, therefore, seeks permission to withdraw the appeals.

4. In view of the above, both the appeals of the assessee are dismissed as withdrawn.

Order pronounced in the open Court on 12th August, 2021.

Sd/-
[PRASHANT MAHARISHI]
ACCOUNTANT MEMBER

DATED: 12th August, 2021

PKK:

Sd/-
[AMIT SHUKLA]
JUDICIAL MEMBER